

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD**

ALLAHABAD this the **28th** day of **November, 2007.**

**HON'BLE MR. ASHOK S. KARAMADI, MEMBER- J
HON'BLE MR. P.K. CHATTERJI, MEMBER- A.**

CIVIL CONTEMPT PETITION NO. 01 OF 2007

IN

ORIGINAL APPLICATION NO. 905 OF 2004

**Jamuna Singh Chauhan, S/o Late Ram Singh,
R/o C/702, G.T.B. Nagar Colony, Kareilly, Allahabad.**

.....Applicant.

VE R S U S

1. Sri Shekhar Dutt, Secretary, M/o Defence, Sena Bhawan, New Delhi- 110011.
2. Sri Sunil Uniyal, Under Secretary, Vigilance-II, M/o Defence, Sena Bhawan, New Delhi- 110011.
3. Sri Sadashiv Godbole, Rear Admiral, Directorate General, Naval Project, Vishakhapatnam.
4. Sri D.K. Sharma, Chief Engineer (Air Force), Bamrauli, Allahabad- 211012.

.....Respondent

Present for the Applicant:

Sri K.P. Singh

Present for the Respondent :

Sri Saumitra Singh

ORDER

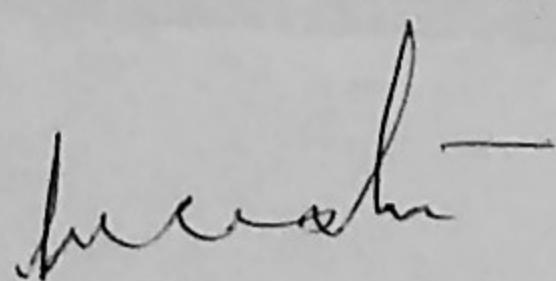
BY HON'BLE MR. ASHOK S. KARAMADI, JM.

The applicant has filed the present contempt petition for non-compliance of the orders dated 29.08.2006 passed by this Tribunal in O.A No. 905/2006. By the said order, the respondents were directed to

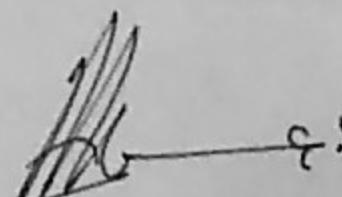
make payment to which he is entitled and also consider his case for promotion by opening sealed cover.

2. On notice, the respondents have filed Counter Affidavit alongwith documents stating that they have taken note of the orders passed and considering the case of the applicant, necessary payments have also been made. In support of their contention, they have produced Annexure- 1 and 3 to the CA and also the order dated 16.05.2005 filed alongwith Suppl. Affidavit dated 05.06.2007 and have sought for dismissal of this contempt petition.

3. On perusal of the documents produced and the contention taken by the respondents, we are of the view that the respondents have made necessary compliance of the orders dated 29.08.2006 passed by this Tribunal in O.A. No. 905/2004, therefore, we do not find disobedience on the part of the respondents hence the contempt proceedings are dropped and notice issued to the respondent is discharged. However, liberty is given to the applicant to make representation to the competent authority for redressal of his grievance, if any, in the context of the orders dated 29.08.2006.



MEMBER- A.



MEMBER- J.

/Anand/